

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

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Date of Decision: 08.10.2003

OA 460/2003

Pramila Surana, Dy.Commissioner, Commercial Taxes, Jaipur Zone-II, Govt. of Rajasthan, Jaipur.

... Applicant

Versus

1. Union of India through Secretary, Department of Personnel & Training, North Block, New Delhi.
2. UPSC through its Chairman, Dholpur House, Shahjahan Road, New Delhi.
3. Chief Secretary, Govt. of Rajasthan, Govt. Secretariat, Jaipur.
4. State of Rajasthan through Secretary, Department of Personnel, Govt. of Rajasthan, Secretariat, Jaipur.

... Respondents

CORAM:

HON'BLE MR.M.L.CHAUHAN, JUDICIAL MEMBER

HON'BLE MR.A.K.BHANDARI, ADMINISTRATIVE MEMBER

For the Applicant

... Mr.Virendra Lodha

For the Respondents

... _____

ORDER (ORAL)

The applicant has filed this OA thereby praying for the following reliefs :

- "i) by an appropriate order or direction the Hon'ble Tribunal may kindly direct the respondents to consider the case of the applicant for promotion to IAS by treating her to be a promotee to RAS Section Scale against the vacancy of 1988-89 (Merit) in pursuance to the confirmed stay order passed by the Hon'ble Division Bench of Rajasthan High Court on 24.3.2003 read with judgement passed by the Hon'ble Tribunal in Appeal No.2080/99 on 25.10.99;
- ii) by further appropriate order or direction the respondents be directed to promote the applicant to IAS by way of appointment by treating her to be promotee against the vacancies of 1988-89 (Merit) on the strength of confirmed stay order passed by the Hon'ble High Court and accordingly include her name in the final select list of eligible persons prepared for the purpose of promotion to IAS by treating her to be promotee against the vacancies of 1988-89;
- iii) by further appropriate order or direction the respondents be directed that after grant of RAS Selection Scale against the vacancies of 1988-89 (Merit) to the applicant, thereupon to consider the case of the applicant by holding a review meeting of the Selection Board forthwith for the purpose of appointment by way of promotion to IAS against the vacancies

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of year 1992, 1993 or 1995 as persons junior to her have been considered/promoted to IAS against these years."

2. The grievance of the applicant is that despite the specific order granted by the Rajasthan Civil Services Appellate Tribunal and the Hon'ble High Court, the respondents are not taking any action for implementation of the said order. Further grievance of the applicant is that she has also made representation dated 27.3.2003 (Ann.A/4) in that behalf, which is still pending consideration before the authorities. The learned counsel for the applicant submits that his client will be satisfied if, at this stage, a direction is given to the respondents to decide applicant's representation (Ann.A/4).

3. Without going into merit of the case, we are of the view that this OA can be disposed of at the stage of admission with a direction to respondent No.3 to entertain and decide applicant's representation dated 27.3.2003 (Ann.A/4), regarding her selection to IAS for the year 1993 and 1995, and dispose of the same with a speaking order within four ~~months~~^{weeks} from the date of receipt of a copy of this order. The OA stands disposed of accordingly.

A.K.BHANDARI

MEMBER (A)

M.L.CHAUHAN

MEMBER (J)